

(a) whether any time frame has been laid down for the introduction of flights by private airlines on routes like Jammu and Kashmir, Andaman and Nicobar, Lakshadweep and North-Eastern region;

(b) if so, the details thereof;

(c) whether all operators operating scheduled air transport services in the country have complied with the Government orders regarding operation on all the three categories of routes;

(d) if so, the details thereof; and

(e) if not, the action taken or proposed to be taken against the operators which have not complied with the Government orders?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI GHULAM NABI AZAD) : (a) and (b). Air Taxi operators wishing to become scheduled operators have been advised that applications for obtaining scheduled air transport operators permit should be submitted by 30.4.94. Six operators have so far submitted the applications. A Gazette notification is required to be given, and the application can be taken into consideration after a period of 30 days from the notification. Once the permit is granted it becomes mandatory for all scheduled operators to operate the prescribed percentage of services to areas like Jammu & Kashmir, Andaman & Nicobar Islands, Lakshadweep and North Eastern States.

(c) and (d). Yes, Sir. At present Indian Airlines and Vayudoot are the only scheduled operators and they are following the prescribed guidelines.

(e) Does not arise.

### **Corporate Membership of Stock Exchanges for UTI**

\*495. SHRI R. SURENDER REDDY: Will the Minister of FINANCE be pleased to state:

(a) whether the Unit Trust of India has been permitted to become member of the National Stock Exchange and other Stock Exchanges and do direct business on these exchanges;

(b) if so, the details thereof;

(c) the benefits the UTI will derive by becoming member of the Stock Exchanges;

(d) whether the Government propose to permit other financial institutions to become member in the same manner; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKHARA MURTHY): (a) No, Sir.

(b) and (c). Do not arise.

(d) There is no such proposal under consideration of Government at present.

(e) Does not arise.

### **Central Excise Norms**

\*496. SHRI ANAND RATNA MAURYA: Will the Minister of FINANCE be pleased to state: